

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:139
ANSWERED ON:01.12.2005
DUES FROM PRIVATE AIRLINES
Rawale Shri Mohan

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether private sector airlines owe huge amount of dues to the Government;
- (b) if so, the details of the private airlines and the amount due from each of them as on date; and
- (c) the steps taken to recover the dues from these airlines?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b) and (c) A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b) and (c) of Lok Sabha Starred (*) Question No.139 for 01.12.2005 regarding Dues from Private Airlines.

(a) and (b) The normal dues (within credit period) outstanding against the major private sector airlines viz., Jet Airways, Sahara Airlines, Air Deccan, Spice Jet and Kingfisher Airlines are Rs.2959.14 lakhs, Rs.797.72 lakhs, Rs.577.89 lakhs, Rs.62.79 lakhs and Rs.106.66 lakhs, respectively. The overdues against Jet Airways, Sahara Airlines, Air Deccan, Spice Jet, Kingfisher Airlines, East West Airlines, NEPC, Skyline, NEPC, Archana Airways, Mesco, Elbee Air, VIF Airways, Continental Aviation and Jagson Airlines are Rs.350 lakhs, Rs.125 lakhs, Rs.1340 lakhs, Rs.0.00, Rs.119 lakhs, Rs.1622 lakhs, Rs.354.98 lakhs, Rs.166.10 lakhs, Rs.39.62 lakhs, Rs.306.23 lakhs, Rs.102.96 lakhs, Rs.24.79 lakhs, Rs.184 lakhs and Rs.131.26 lakhs, respectively.

(c) Dues are monitored regularly by Airports Authority of India. Wherever necessary, action is taken through legal/arbitration/public premises act. Besides, interest is levied for overdue period on defaulting airlines. The security deposit is also increased suitably based on the operations.